

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**APPEAL NO. 64 OF 2017 &
IA Nos. 173 & 174 OF 2017**

Dated: 12th April, 2017

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. I.J. Kapoor, Technical Member**

In the matter of:-

**National Energy Trading and Services Ltd. Appellant (s)
Vs.
Rajasthan Electricity Regulatory Commission & Ors. Respondent (s)**

Counsel for the Appellant(s) : Mr. Deepak Khurana

Counsel for the Respondent(s) : Mr. Raj Kumar Mehta
Ms. Himanshi Andely for R-1

ORDER

Admit. Issue notice on the Appeal as well as on the I.A. No. 173 of 2017 (Application for stay). Mr. R.K. Mehta takes notice on behalf of Respondent No.1 and undertakes to file vakalatnama within one week. Notice be issued to the other Respondents returnable on 01.05.2017. Dasti, in addition, is permitted.

I.A. No. 173 of 2017

(Appl. for stay)

On 23.03.2017 notice was issued on the appeal as well as on this application. Notice has been served on all the respondents and affidavit of service has been filed and court notice has also been served. Learned counsel for the appellant has drawn our attention to the letter dated 06.02.2017 sent by Respondent No.5 threatening coercive action against the appellant. In view of the fact that Respondent Nos. 2 to 5 have not

chosen to appear in spite of service, we list this application for hearing on 01.05.2017. In the meantime, we direct Respondent No.5 not to take any coercive steps against the appellant.

(I.J. Kapoor)
Technical Member

ts/kt

(Justice Ranjana P. Desai)
Chairperson